

20.06.2020

Present: Sh. Jai Hind Patel, Ld. APP for CBI.

Sh. Tanveer Ahmed Mir and Sh. Ravinder Singh, Ld. counsels for applicant Wave Hospitality Pvt. Ltd.
IO DSP Sh. Shyam Prakash.

In view of the prevailing pandemic of COVID-19 as per the directions of Hon'ble High Court and Ld. District & Sessions judge, Rouse Avenue District Courts, the application for de-freezing of account of applicant is being heard through video conferencing using CISCO-WEBEX App from my own residence. The VC link has been sent by the Ahlmad of the Court.

Arguments heard on the application.

During the course of arguments, it has been pointed out that although the application seems to be on behalf of Wave Hospitality Pvt. Ltd. but in the body of the application/prayer Wave Impex has been mentioned and the IO was relying on the chargesheet/complaint filed by the ED as the same mentions Wave Impex at page no. 65.

Ld. Counsel for the applicant has clarified that the application is on behalf of Wave Hospitality and not Wave Impex and he states that there seems to be a typographical error in the application. He has undertaken to send a fresh scanned copy of the application after making correction/necessary changes in the same for ease of reference.

IO has also filed a detailed and proper reply in response to the specific direction given by this court on the previous date of hearing.

As per the IO till date the money lying in the bank account/FD has not been linked with the offence alleged to have been committed in the present case.

List for orders on 22.06.2020.

Harjot Singh Bhalla
CMM/RADC/New Delhi
20.06.2020